

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 99/TT/2020**

**Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period of 3 assets under “Transfer of Power from Generation Projects in Sikkim to NR / WR Part-A” in Eastern Region.

**Date of Hearing** : 19.5.2020

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

**Petitioner** : Powergrid Corporation of India Limited

**Respondents** : Bihar State Power (Holding) Company Ltd.  
& 12 Others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Venkatesh, Advocate, BSPHCL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Asset-I: LILO of both circuit of Siliguri-Purnea 400 kV D/C line along with associated 400 kV Bays; LILO of both circuits of Siliguri Dhalkhola 220 kV D/C line along with 220 kV associated bays ==at Kishanganj (GIS); 400/220 kV 500 MVA ICT-II with associated bays at Kishanganj (GIS); and 400 kV 125 MVAR Bus reactor I with associated bays at Kishanganj (GIS), Asset-II(a): 400/220 kV 500 MVA ICT-I with associated bays at Kishanganj (GIS) and Asset-II(b): 400 kV 125 MVAR Bus reactor-II with associated bays at Kishanganj (GIS) under “Transfer of Power from Generation Projects in Sikkim to NR / WR Part-A in Eastern Region”. He submitted that tariff of the aforesaid assets for 2014-19 tariff period was determined vide order dated 26.5.2016 in Petition No. 258/TT/2015. The tariff for Asset-I was allowed on the basis of the actual COD of 18.3.2016 and the time over-run of 1146 days was condoned. The tariff for Assets-II(a) and (b) was allowed as one asset on the anticipated COD of 15.6.2016 and the time over-run of 1235 days was condoned. However, Assets-II(a)



and II(b) were not put into commercial operation as anticipated on the same day and they achieved COD on two different dates i.e. 5.10.2016 and 9.12.2016 with additional time over-run of 112 days and 177 days respectively. The representative of the Petitioner requested to condone the additional time over-run in case of Assets-II(a) and II(b).

2. In response to a query of the Commission regarding time over-run, the representative of the Petitioner reiterated submissions made in affidavit dated 12.3.2020.

3. Learned counsel for BSPHCL requested 2 weeks' time to file reply to the petition, which was allowed by the Commission.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 29.5.2020 with an advance copy to the Respondents: -

- (i) Statement for IDC discharged on cash basis for Asset-I;
- (ii) LD charges recovered upto anticipated COD of 15.6.2016 and from 15.6.2016 to actual COD separately for Asset-II(a) and (b);
- (iii) Breakup of IEDC from SCOD of 27.1.2013 to anticipated COD of 15.6.2016 and anticipated COD to actual COD (5.10.2016 and 9.12.2016) separately for Asset-II(a) & II(b);
- (iv) Details of contracts under head-wise/party wise liabilities, for add-cap claimed for 2014-19 tariff period;
- (v) Form 5, 12A, 14 for Asset-I for 2014-19 period;
- (vi) Form 5 for Asset-II(a) and Asset-II(b).

5. The Commission further directed the Respondents to file their reply by 4.6.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 11.6.2020. The Commission also directed the parties to adhere to the above specified timeline and further observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

